CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 10.3.2004

CP 38/2002 (OA 413/98)

- 1. Purshottam Yadav, Jr.Clerk O/o DRM, Kota Division, Kota.
- 2. Mohammed Salim, Jr.Clerk O/o Jr.Electrical Engineer-I (Electrical Repairing Shop), W/Rly, Kota Division, Kota.

... Applicants/Petitioners

Versus

- 1. Snri V.D.Gupta, General Manager, W./Rly, Churchgate, Mumbai.
- 2. Shri P.L.Devand, Chairman, Railway Recruitment Board, Ajmer.
- 3. Shri I.C.Sharma, Divisional Rly Manager, W/Rly, Kota Division, Kota.
- 4. Shri K.K.Agarwal, General Manager, North-West Railway, HQ, Jaipur.
- 5. Shri R.L.Gupta, Chairman, Railway Recruitment Board, Ajmer.

... Respondents

CORAM:

HON'BLE MR.A.K.BHANDARI, MEMBER (A)
HON'BLE MR.BHARAT BHUSHAN, MEMBER (J)

For the Applicant/Petitioner

... Mr.P.V.Calla

For Respondent No.1

... Mr.Dharmendra Jain, proxy counsel for

Mr.Manish Bnandari

For Respondent No.2

... Mr.S.S.Hasan

For Respondent No.3

... Mr.S.R.Samota, proxy counsel for

Mr.T.P.Sharma

ORDER (ORAL)

Heard. Learned counsel for the respondents have place on record copy of the office order dated 8.3.2004 in respect of both the applicants/ petitioners. Compliance-affidavit, pursuant to the order of the Tribunal dated 17.12.2003 and reiterated on 9.2.2004, has also been filed. It has been pointed out by the learned counsel for the applicants/petitioners that alongwith the compliance affidavit the respondents have annexed two documents dated 1.3.2004 and 23.2.2004. In the document dated 23.2.2004, date of the panel is mentioned as 23.2.2004 and the date of interview is shown as 19.11.98. In this respect, the learned counsel for the respondents state that the date of panel, which is mentioned as 23.2.2004, appears to be a typographical error and, as a matter of fact, the relevant date in the matter is 19.11.98, on which date the interview had taken place and the panel was prepared.

2. In view of such submission of the learned counsel for the respondents, the learned counsel for the applicant/petitioners says that



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full compliance of the order passed by this Tribunal has been made.

3. In view of this, the contempt proceedings are dropped and the notices issued are discharged. Case file be consigned to record.

(BHARAT BHUSHAN)

MEMBER (J)

(A.K.BHANDARI)

MEMBER (A)